IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P.61 (ND)/2017

IN THE MATTER OF:

Rohit Relan & Ors.

... Applicant/petitioners

Vs.

Sharda Motor Industries Ltd. & Ors.

Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. DEEPA KRISHAN, Hon'ble Member(Technical)

For the Applicant/petitioner :

Dr. A.M. Singhvi, Sr. Adv.

Mr. Virender Ganda, Sr. Adv. Mr. Arun Kathpalia, Sr. Adv.

Mr. Pawan Sharma, Mr. Pritpal Singh Nijjar,

Ms. Divya Bhalla, Mr. Anuj Shah,

Ms. Nripi Jolly, Advocates

For the Respondent for R 1-6:

Dr. U.K. Chowdhary, Sr. Adv.

Mr. Sudhir Makken, Sr. Adv.

Mr. Ajoy Roy, Ms. Smanika Singh,

Mr. Shreya Sivcan, Ms. Manisha Chowdhary,

Mr. Saifen Rahman Faidi,

Mr. Himanshu, Mr. Karan Malhotra,

Ms. Saumya Gupta, Advocates

ORDER

C.A. No. 315(PB)/2017

We have heard arguments on the application.

Notice of the application.

Learned Counsel for the non-applicant-respondent accepts notice and prays for two days' time to file reply. Let the reply be filed within two days with a copy in advance to the Counsel for the applicant. Rejoinder, if any, be filed within two days thereafter with a copy in advance to the Counsel for the non-applicant-respondent.

It has been stated by the learned Counsel for the non-applicant that notice alongwith agenda/special notice dated 05.09.2017 for the AGM shall not be circulated till the next date of hearing.

List the matter for arguments on 18th September, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEÉPA KRISHAN) MEMBER(TECHNICAL)

12.09.2017 V.Sethi